

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014 & IA NO. 579 OF 2018
APPEAL NO. 284 OF 2014 & IA NO. 452 OF 2014 & IA NO. 580 OF 2018
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015
APPEAL NO. 42 OF 2016

Dated: 17th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014 & IA NO. 579 OF 2018
APPEAL NO. 284 OF 2014 & IA NO. 452 OF 2014 & IA NO. 580 OF 2018

In the matter of:

Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Ms. Vijayshree Pattnaik
h/o Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K. V. Balakrishnan for R-1

Mr. A. Subba Rao for R-2 & R-3
Sri Harsha Peechara for R-4 & R-5

Mrs. D. Bharthi Reddy
Ms. Vidyottma for TSERC

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015

In the matter of:

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Challa Gunaranjan
Ms. Vinayshree Pattnaik

Counsel for the Respondent(s) : Mr. A. Subba Rao for R-2 & R-5

APPEAL NO. 42 OF 2016

In the matter of:

Southern Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ... Appellant(s)

Vs.

Biomass Energy Developers Association & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : Ms. Vijayshree Pattnaik
h/o Mr. K. Gopal Choudhary
for R-1 to R-23

ORDER

(IA No. 579 of 2018 in A.No. 250 of 2014 and IA No. 580 of 2018 in A.No. 284 of 2014
For delay in filing reply)

The learned counsel, Sri Harsha Peechara, appearing for the Respondent Nos. 4 & 5 submitted that, there is a delay of 21 days in filing the reply in both the Appeals, which has been explained satisfactorily in the applications, being IA Nos. 579 of 2018 & 580 of 2018 in Appeal Nos. 250 of 2014 & 284 of 2014 respectively. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos. 4 & 5, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 4 & 5 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IAs, being IA Nos. 579 of 2018 and 580 of 2018, for delay in filing the reply are allowed.

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014,
APPEAL NO. 284 OF 2014 & IA NO. 452 OF 2014
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 AND
APPEAL NO. 42 OF 2016

The learned counsel, Mr. A. Subba Rao, appearing for the Respondent Nos. 2 & 3 in Appeal Nos. 284 of 2014 and for the Respondent Nos. 2 to 5 in Appeal No. 297 of 2014 and for the Appellant in Appeal No. 42 of 2016 prays for four weeks time to enable him to file his reply as well as written submission in these matters respectively.

Submission made by the learned counsel, Mr. A. Subba Rao, as stated above, is placed on record.

The learned counsel, Mr. A. Subba Rao, appearing for the Respondent Nos. 2 & 3 in Appeal Nos. 284 of 2014 and for the Respondent Nos. 2 to 5 in Appeal No. 297 of 2014 and for the Appellant in Appeal No. 42 of 2016 is permitted to file his reply as well as written submission in these matters, as prayed for, by 15.06.2018. Thereafter, rejoinder, if any, may be filed by 06.07.2018, after duly serving copy on the other side.

List this batch of Appeals for hearing on 25.07.2018, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt